

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 01/1982
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE COMPANY: Radhey Shyam Gupta & Ors.
V/S
Kamal Oil & Ailed Industries Ltd.

SECTION OF THE COMPANIES ACT: 397-398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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ORDER

This matter has been received on transfer from the Hon'ble High Court of Delhi which has been pending since 1982. In that year even Company Law Board was not constituted which came into existence in the year 1991. This case was required to be transferred if at all in 1991. The National Company Law Tribunal has come into being only with effect from 01.06.2016. Accordingly we require the parties to address arguments as to how the NCLT would exercise jurisdiction over such matters.

Learned counsel for the parties have request for time.

List on 16.03.2017.

[Signature]
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

[Signature]
(R. VARADHARAJAN)
MEMBER (J)